

O.A. No. 1/09

Order dated 17.2.2009

O.A. Nos. 1, 2, 3, 4 & 5 of 2009

I heard Sri C. R. Nandli, learned Counsel for the applicants. Prima facie, this Tribunal see no ground to admit these matters. Ms. S. Mohapatri, learned Additional Standing Counsel appearing on behalf of the respondents has furnished instructions, which also do not throw any light for admitting these OAs.

However, the learned Counsel for the applicants wants to refile the OAs. with all materials, which this Tribunal requires and hence, he seeks permission to ~~the~~ withdraw these OAs. The prayer is allowed. All the above mentioned OAs are dismissed as withdrawn, without prejudice to the applicants to move this Tribunal, if they propose later with sufficient materials.

U. Pray

(K. Shankar)
Judicial Member